

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 22700/2015

(Arising out of impugned final judgment and order dated 13/04/2015 in Writ Tax No. 441/2008 passed by the High Court Of Judicature at Allahabad)

GHAZIABAD DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

COMMISSIONER OF INCOME TAX AND ORS.

Respondent(s)

(With interim relief)

Date : 17/08/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s)

Mr. P. Chidambaram, Sr. Adv.

Mr. Sunil Kumar Jain, Adv.

Mr. Pawanshree Agrawal, Adv.

Mr. Akarsh Garg, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

In the meantime, there shall be stay of assessment proceedings.

The matter be tagged along with SLP (C)No. 21916 of 2015.

(Nidhi Ahuja)
COURT MASTER

(Renu Diwan)
COURT MASTER